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O.A. No.267/2012

ORDER DATED 9th OF APRIL, 2012

Smt. P. Ammajamma.....Applicant
Vrs.
Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri B.D. Tripathy, Ld. Counsel appearing for the applicant and Sri S.K. Ojha, Ld. Standing Counsel for the Rlys./ Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"(i) To direct the Respondents for granting pension to the applicant as early as possible by considering that the the applicant had completed more than 10 years of service in Rly. Department as per Annexure-1,20,21 & 29.

3. Ld. Counsel for the applicant submits that the applicant has been approaching the authority for granting him pension, but so far no relief has been granted by the concerned authorities. It is seen from the records that though the applicant has submitted representations vide Annexure-A/41 & Annexure-A/42 before Respondent No.2 ^{the same} ~~which~~ are still pending for consideration. Sri Tripathy, therefore, prayed that the applicant's grievance could be

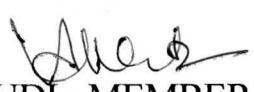
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redressed if Respondent No.2 is directed to consider the case of the applicant for granting pension to him and dispose of the pending representations vide Annexure-A/41 & Annexure-A/42 within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.2 is hereby directed to consider and dispose of the pending representation vide Annexure-A/41 & Annexure-A/42 with a reasoned & speaking order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMN. MEMBER

K.B